

MR. SPEAKER : The question is : **15.30 hrs.**

"That the Bill be passed."

The motion was adopted.

PERSONAL INJURIES (COMPENSATION INSURANCE) AMENDMENT BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION) (SHRI BALGOVIND VERMA: I beg to move* :

15. 26 hrs.

MOTION UNDER RULE 388

SUSPENSION OF PROVIS TO RULE 66 IN RESPECT OF PERSONAL INJURIES (COMPENSATION INSURANCE) AMENDMENT BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of the personal Injuries (Compensation Insurance) Amendment Bill, 1971, in as much as it is dependent upon the personal Injuries (Emergency Provisions) Amendment Bill, 1971."

MR. SPEAKER : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of the Personal Injuries (Compensation Insurance) Amendment Bill, 1971, in as much as it is dependent upon Personal Injuries (Emergency Provisions) Amendment Bill, 1971."

The motion was adopted :

"That the Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963 be taken into consideration."

The Personal Injuries (Compensation Insurance) Act 1963 is the second of the twin Acts governing grant of relief during the last emergency, the first being the Personal Injuries (Emergency Provisions) Act 1962, the extension of which to the present emergency the House has already considered. This Act was promulgated to provide for Payment of compensation to certain classes of workers like those in factories, mines, plantations and major ports, for personal injuries sustained during the emergency. This compensation is to be in addition to the relief provided under the Personal Injuries (Emergency Provisions) Act 1962 so that the total benefit received will be about the same as under the workmen's Compensation Act 1923. As I mentioned earlier, the liability to pay compensation under the Workmen's Compensation Act 1923 and the Employees State Insurance Act 1948 ceases to exist in the case of such injuries and the workmen covered by these Acts draw relief under the two emergency enactments.

The Personal Injuries (Compensation Insurance) Act 1963 imposes on the employers of workmen liability to pay compensation in respect of personal injuries to the extent the amount of compensation payable under the workmen's Compensation Act 1923 exceeds the relief payable under the Personal Injuries (Emergency Provisions) Act 1962. It also provides for compulsory insurance of the liability by the employers with Government based on the premium

*Moved with the recommendation of the President.